

25.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. Mahesh Kumar Patel, Ld. Counsel for applicant/accused through video conference.

1. Additional reply has been filed by IO and copy of the same has been supplied to Ld. Counsel for applicant through electronic mode.
2. In the reply, it is stated that no CCTV camera was installed at the house of mother of complainant, hence, no CCTV footage regarding the incident is available. IO has also stated that the medical opinion regarding the injuries suffered by the complainant has not been received and Doctor has sought some time to give his opinion.
3. In view of above, put up for consideration on 30.07.2020. Copy of this order be sent to Ld. Counsel for applicant as well as IO through electronic mode.

(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
25.07.2020

FIR No. 217/20
State Vs. Anwar
PS : Chandni Mahal
U/s 377/506 IPC

25.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

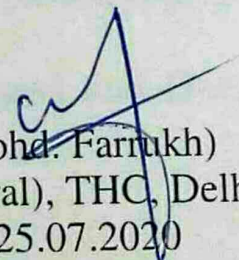
Ms. Neha Chauhan, Ld. Counsel for DCW through video conference.

None has appeared for applicant/accused.

1. This is an application seeking regular bail filed on behalf of applicant/accused.

2. It is stated by Reader of the Court that bail application in this FIR has already been filed by the same applicant and the same was listed for 24.07.2020 and the matter has been adjourned to 28.07.2020 for consideration.

3. In view of above, this application is dismissed in default for want of prosecution. File be consigned to record room.

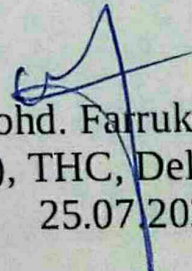

(Mohd. Farukh)
ASJ-05 (Central), THC, Delhi
25.07.2020

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Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. K.B. Shankar, Ld. Counsel for applicant/accused through video conference.

1. Reply to the present application has been filed by IO and copy of the same has been supplied to Ld. Counsel for applicant through electronic mode.
2. It is stated in reply that the investigation in this case is being conducted by Crime Branch and the cases pertaining to Crime Branch are being dealt with by the Court of Sh. Anuj Aggarwal, Ld. ASJ (Central), Tis Hazari Courts, Delhi.
3. In view of above facts, this application be put up before the Court of Sh. Anuj Aggarwal, Ld. ASJ on 27.07.2020. Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
25.07.2020

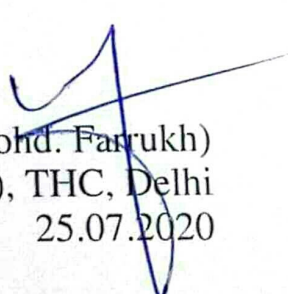
C.C. No. 7826/16
SFIO Vs. Shark Communication Pvt. Ltd.

25.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. Anurag Ojha, Ld. Counsel for applicant/accused through video conference.

1. Additional application stating the further submissions with regard to apprehension of arrest of applicant/accused has been filed through electronic mode.
2. The concerned officer from SFIO who is to represent the case on behalf of SFIO, has requested sometime telephonically on the ground that he is under quarantine due to outbreak of Covid-19 which period is going to expire on 27.07.2020.
3. At request, put up for consideration on this application on 29.07.2020. Till then, interim order to continue. Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(Mohd. Farukh)
ASJ-05 (Central), THC, Delhi
25.07.2020

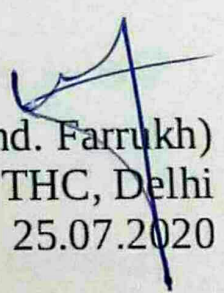
FIR No. 29/20
PS : DBG Road
State Vs. Chandan Kumar

25.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. M.R. Maniranjan, Ld. Counsel for applicant/accused through video conference.

1. It is submitted by Ld. Counsel for applicant/accused that main Counsel is not well today and requests adjournment.
2. At request, put up for consideration on 29.07.2020. Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
25.07.2020

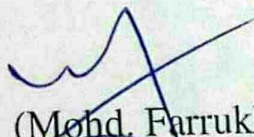
FIR No. 227/20
PS : Kotwali
State Vs. Ravinder Singh

25.07.2020

Present

Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.
Complainant/prosecutrix with Sh. Sunil Kumar, Ld. Counsel for applicant/accused through video conference.
Ms. Neha Sharma, Ld. Counsel for DCW through video conference.

1. This is an application seeking anticipatory bail filed by applicant/accused.
2. Complainant present through video conference submits that she had made a complaint with the Police upon having been pressurized by her parents. She submits that now she has got married with applicant/accused. The marriage certificate has also been enclosed alongwith bail application.
3. In view of aforesaid facts, IO is directed to verify the factum of marriage of applicant/accused with the prosecutrix and file report in this regard on next date. Now to come up on 31.7.2020. Till then no coercive steps taken by the IO against the applicant/accused, however, applicant/accused will co-operate in the investigation as and when directed by IO. Copy of this order be sent to Ld. Counsel for applicant/accused as well as IO through electronic mode.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
25.07.2020

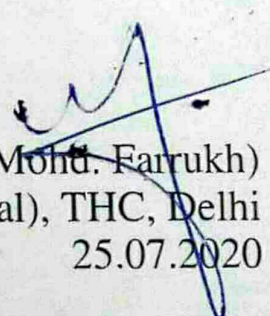
25.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Ms. Neha Sharma, Ld. Counsel for DCW through video conference.

Sh. M. Shuaeb Saifullah, Ld. Counsel for applicant/accused through video conference.

1. This is an application U/s 439 Cr.P.C. seeking regular bail filed on behalf of applicant/accused.
2. FIR No. 73/20 has been registered against the applicant/accused U/s 376 of IPC on the allegations that he committed rape upon the prosecutrix.
3. In terms of 'Practice Directions' issued on September 24 2019, presence of the prosecutrix is necessary at the time of deciding bail application filed by applicant/accused.
4. In view of above, notice be issued to the prosecutrix through IO to be present on next date i.e. 30.07.2020.
5. IO be also directed to remain present before this Court through video conference on next date.
6. Copy of this order be sent to Ld. Counsel for applicant/accused as well as IO through electronic mode.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
25.07.2020

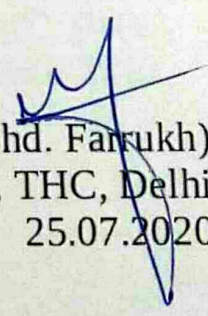
FIR No. 300/20
PS : Kotwali
State Vs. Baldev Singh and Etc.

25.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. Pramod Kumar, Ld. Counsel for applicant/accused through video conference.

1. This is an application seeking anticipatory bail filed on behalf of applicant Sangeeta Kaur.
2. Reply to the present application has been filed by IO and copy of the same has been supplied to Ld. Counsel for applicant through electronic mode.
3. It is stated in the reply that applicant has joined the investigation, she has been inquired about the case and no custodial interrogation is required. The other-co-accused are already on bail.
4. In view of the aforesaid facts and circumstances, application is allowed. In the event of arrest, IO/SHO concerned is directed to release the applicant on anticipatory bail on her furnishing personal bond in sum of Rs. 10,000/- with one surety in the like amount. Applicant will join the investigation as and when required by the IO concerned. Copy of this order be sent to Ld. Counsel for applicant as well as IO through electronic mode.


(Mohd. Farukh)
ASJ-05 (Central), THC, Delhi
25.07.2020